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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 392/2002 in  
OA 311/2001

New Delhi this the 23th day of October, 2002

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri V.K.Majotra,Member (A)

Shri Rajender Kumar,  
S/O Shri Inder Singh,  
R/O H.No.D-22/13,Gali No.3,  
Mohalla Madhuban, North  
Ghonda, Shahdara, Delhi. .... Petitioner

(By Advocate Shri Mahesh Srivastava )

VERSUS

Shri R.P.Singh, General Manager,  
Northern Railway, Baroda House  
New Delhi. .... Respondent

(By Advocate Shri V.S.R.Krishna )

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Heard both the learned counsel in CP 392/2002.

2. Shri V.S.R.Krishna, learned counsel has submitted that the applicant has since been reinstated in service w.e.f.7.10.2002. With regard to the payment of backwages and other consequential benefits although in the reply it has been stated that the same are being worked out, Shri V.S.R.Krishna, learned counsel has submitted that he has been instructed by the respondents to say that the ~~amounts~~ are ready in the office which may be arranged to be collected by the applicant, in accordance with the rules.

3. Noting the above facts, we do not consider it

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necessary to continue with this CP as there is no wilful or contumacious disobedience of the Tribunal's order and the CP has now become infructuous. Accordingly CP 392/2002 is dismissed. Notice issued to the alleged contemnor is discharged.

V.K.Majotra  
(V.K.Majotra )  
Member (A)

Lakshmi Swaminathan  
(Smt.Lakshmi Swaminathan )  
Vice Chairman (J)

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